

**BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE**  
**AT CHENNAI**  
**(UNDER S.14 R/W S.18 OF THE NATIONAL GREEN TRIBUNAL ACT 2010)**  
**O.A No. 276 of 2024**

**In the matter of:**

S.P. Surendranath Karthik,  
S/o. K.R. Subramanian,  
17/7, Vidyodaya 1<sup>st</sup> Cross Street,  
T. Nagar,  
Chennai-600017

**...Applicant**

Vs

- 1) The Member Secretary,  
Chennai Metropolitan Development Authority (CMDA),  
II Floor, West Wing, Thalamuthu-Natarajan Building,  
No.01, Gandhi-Irwing Road, Ansari Estate,  
Egmore, Chennai -600008,  
Email: mscmda@tn.gov.in,  
Ph:044-28414355 and 3 others.

**...Respondents**

**ADDITIONAL AFFIDAVIT FILED BY THE APPLICANT**

**KNS LAW CHAMBERS**

17/7 Vidyodaya,  
1<sup>st</sup> Cross Street, T. Nagar,  
Chennai-600 017.

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Dated at Chennai on this the 01<sup>st</sup> day of December,2024.

*Kanishk*

COUNSEL FOR APPLICANT

**BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE**  
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 No.01, Gandhi-Irwing Road, Ansari Estate,  
 Egmore, Chennai -600008,  
 Email: mscmda@tn.gov.in,  
 Ph:044-28414355 and 3 others.

**...Respondents**

**ADDITIONAL AFFIDAVIT FILED BY THE APPLICANT**

I, S.P. Surendranath Karthik, S/o K.R Subramanian, aged about 48 years, residing at 17/7, Vidyodaya 1<sup>st</sup> Cross Street, T. Nagar, Chennai - 600 017, do hereby solemnly affirm and sincerely state as follows:

1. I hereby state that I am the Applicant in the main application OA.276 of 2024 (SZ) and I am well acquainted with the facts and circumstances of this case, therefore I am qualified to swear this Affidavit.
2. I hereby state that I am filing this Additional Affidavit furnishing the Additional particulars, in compliance of the order of this Hon'ble Tribunal dated 14.10.2024.
3. I hereby submit that as per the details obtained by the Applicant, out of the 10 Layouts only for 3 layouts local body approval has been obtained. I hereby further submit that the local body approval only relates to the CMDA approval norms and does not provide for any additional rule or condition to earmark separate area for treating of wastes / compost.
4. The gist of the entire layout along with their approval number is shown below



S.NO	NAME OF THE PROJECT AND PROMOTER DETAILS	DATE OF CMDA APPROVAL	CMDA APPROVAL NO.	DATE OF LOCAL BODY APPROVAL	LOCAL BODY APPROVAL NO	PANCHAYAT UNION	REMARKS
01.	Muthukumarar Nagar Part II – 222 Plots – Thiru.A.Muthiah, No.24, 1 <sup>st</sup> Street, Kumaran Nagar, Sholavaram, Chennai - 600067	10.01.2023	15/2023			Sholavaram	Local body approval not available
02.	Purva Ragam – 670 Plots – M/s.Purva Good Earth Properties Pvt Ltd., - No.130/1, Ulsoor Road, Bangalore – 560042	10.01.2023	12/2023			Poonamallee	Have not obtained local body approval
03.	Hansa Sapphire - Hansa Estates Pvt Ltd., No 19, Wheat Crofts Road, Nungambakkam Chennai- 600 034, Chennai, Chennai, Tamil Nadu, India, 600034	18.01.2023	18/2023			Greater Chennai Corporation	Could not be obtained
04.		20.01.2023	19/2023			Kundrathur	Could not be obtained
05.		20.01.2023	21/2023			Kundrathur	Could not be obtained
06.	Selvakumarar Nagar I – 140 Plots – S.Lokesh and E Barani – No.1/179, Perumal Koil St, Sholavaram, Chennai – 600067	02.02.2023	39/2023			Sholavaram	Local body approval not available
07.	Crystal Crown – Urban Tree – Old No.8B, 5 <sup>th</sup> street, Rutland Gate, Nungambakkam , Chennai – 600 006	19.01.2024	12/2024	13.02.2024	02/23-24	Kundrathur	
08.	Sky City Horizon – Cloud Nine	19.01.2024	10/2024	08.04.2024	01/2024	St.Thomas Mount	



	Developers and Homes – Plot No.C2, Sri Devi Avenue, Rajakilpakam, Selayur, Tambaram – Chennai 600073						
09.		14.02.2024	30/2024			Poonamallee	Project yet to be commenced
10.	Vishwak Value Homes LLP - OLD NO-113B/28A, NEW NO-18, Kakkan Street, Tambaram West, Chennai, Chengalpattu, Tamil Nadu, 600045	07.03.2024	32/2024	04.04.2024	1/2024/25	Kattankolathur	

The detailed table showing the details of the Promoter, CMDA Approval, RERA Approval, Layout Approval is annexed herewith as **Annexure A20**.

5. I hereby state that 5<sup>th</sup> - 7<sup>th</sup> Respondents have not ensured that a separate space for segregation, storage, decentralised processing of solid waste has been established as per Rule 11(1)(g) of The Solid Waste Management Rules, 2016, which states as follows:

*“direct the town planning department of the State and local bodies to ensure that a separate space for segregation, storage, decentralized processing of solid waste is demarcated in the development plan for group housing or commercial, institutional or any other non-residential complex exceeding 200 dwelling or having a plot area exceeding 5,000 squares”.*

6. I hereby state that the following conditions are prescribed by CMDA and the local body only provides a seal and does not prescribe for any additional change or condition. The extract of the CMDA conditions are as follows:

**“CONDITIONS:**

*(I) THE APPLICANT SHOULD FOLLOW THE CONDITIONS MENTIONED BY THE CE, PWD/WRD, CHENNAI REGION, CHEPAUK CHENNAI-5 IN LETTER NO DB/TS(3)/F-9920 NOC-AGARAMTHEN VILLAGE/ 2022/DATED: 21.10.2022, WHICH ARE TO BE COMPLIED BY THE APPLICANT BEFORE ISSUING OF THE LAYOUT APPROVAL BY THE COMPETENT AUTHORITY (LOCAL BODY)*



1. The applicant's land should be filled with earth filling with proper compaction to the minimum Level of (+)12.500m (e) 1.6m above the crest level of Agaramthen tank at FTL (+) 10.900m, to protect the site from inundation during floods. The process of earth filling and compaction should be done in layers of not more than 030 metre depth to achieve required degree of compaction for the depth varying from 1.110m to 0 520m depending upon the existing field levels. Also, the applicants should provide emergency pumping operation for the seepage water, if it is proposed to have basement floor and as well as dewatering arrangements during flood periods

2. The all-round pavement level within the site should not be less than (+)12.500m. **The applicants should prepare the layout proposed by considering the suitable internal storm water drainage network as Micro drain of suitable size (i.e.,) peripheral drain of size not less than 1.00x0.90m, and lateral drains of suitable size within the site as per site condition and the same should be connected to the local drain/channel, rainwater harvesting roads with road side drains and sewerage treatment plant and its disposed and garbages/debris and other solid waste management as per norms in existence within the applicants land according to existing rules in force and should get proper approval from competent authority without fail.**

The sewage or any unhygienic drainage (Treated or Untreated) should not be let into drain/channel/course at any cost and the debris and other materials should not be dumped into the drain/surplus course obstructing free flow of water. The applicants should make drainage network, at their own cost and the same is to be connected to natural storm water drainage/channel

3. The necessary setback distance (not less than 3m) especially on Eastern side should be provided within the site as per site condition as per the norms in existence and as per the rules in force of CMDA (Circular issued by the office of the Commissioner of Town & Country Planning, Chennai-2 vide Roc No 4367/2019-BA2/13.03 2019) during development and there should not be any Construction activities, in the setback areas in future also The CMDA should in the completion certificate only after compliance certificate from WRD

4. The applicants should clearly demarcate the boundary of their land before the commencement of any developmental activities in the presence of Revenue & WRD authorities especially on Eastern side. The applicants should also maintain the measurement of the Site without any encroachments and should maintain as per Revenue records (FMS)



5. The applicants should abide by the rules and regulation of the WRD from time to time the applicants should also abide court of law of both State & Central Government from time to time.

6. The permission granted to the applicants, should not be altered/modified/changed to any others. Based on the records submitted by the applicants, the permission is granted. If any documents seem to be fake/manipulated/fabricated, in future the above permission will be cancelled without any correspondence. Hence, the applicants are solely responsible of genuinely of the documents submitted

7. The WRD officers should be allowed to inspect the site at any time, during execution and thereafter, if necessary, Advance intimation should be given to the WRD officers concerned before commencement of work.

8. The applicants should get clearance certificate for their site from the Revenue department to make sure that the site is not an encroached property from the water body as well as confirming this proposed site boundaries

9. WRD is giving opinion only in connection with the inundation aspect and does not deliver any rights to the applicants to encroach the WRD/ Government Lands/Channel.

10. The applicants should not object at any time for the maintenance works/ improvement works of the Government channels which are proposed to be carried out by WRD. The applicant should give an undertaking in writing to the effect that the above proposal will not obstruct in case any maintenance/improvement/development works as per Revenue records (FMB), which are proposed to be carried out by WRD in future periodically.

11. The sewage water from the applicant's land should not let into the drain and for the disposal of the sewage water, suitable arrangements should be made for the same by the applicant, and as well as the construction materials/ debris/ garbages should not be dumped into the channel/ never/ tank at any cost. At any cost, sewage/ sullage should not be let into river, and the garbages debris and construction materials should not be dumped into the channel/river restricting the free flow of water. The trueness of the document received from the applicants in respect to the ownership is purely of applicants responsibility and it is only for reference purpose in this department The legal validity of this document should be verified by the Development/ Revenue authorities. The specific remarks on inundation are purely issued on technical grounds in respect to physical location of land.

**Failing to comply with any of the above conditions, WRD reserves rights to withdraw the Technical opinion along with NOC on inundation point**



*of view for the above proposed site and in event, the applicants shall not be eligible for any compensation whatsoever and as well as legal entity*

(II) TNCDBR RULE NO: 47 (11)

THE COST OF LAYING IMPROVEMENTS TO THE SYSTEMS IN RESPECT OF ROAD, WATER SUPPLY, SEWERAGE, DRAINAGE OR ELECTRIC POWER SUPPLY THAT MAY BE REQUIRED AS ASSESSED BY THE CONCERNED AUTHORITY, NAMELY, THE LOCAL BODY AND TAMIL NADU ELECTRICITY BOARD, SHALL BE BORNE BY THE APPLICANT.

(III) LOCAL BODY SHOULD ENSURE COMPLIANCE OF ALL THE CONDITIONS STIPULATED BY PWD IN THEIR LETTER NO LETTER NO.DB/T5(3)/F-9920 NOC-AGARAMTHEN VILLAGE / 2022/DATED 21.10.2022 AND SHALL OBTAIN A LETTER FROM PWD CONFIRMING THE COMPLIANCE OF THE CONDITIONS BEFORE THE SANCTION AND RELEASE OF THE LAYOUT.


(IV) THE APPLICANT IS RESPONSIBLE FOR THE SHAPE SIZE & DIMENSIONS OF THE SITE UNDER REFERENCE.

7. I hereby submit that the 5<sup>th</sup>-7<sup>th</sup> Respondents have not considered the solid waste management norms while preparing the layout as mentioned in the “**Conditions**” prescribed. I hereby further submit that the Respondents have issued the Layout which is in violation of the MSW Rules, 2016.
8. Therefore, in these circumstances, it is prayed before this Hon’ble Tribunal that this Additional Affidavit may be considered and taken on record and pass any such further orders as this Hon’ble Tribunal may deem fit and proper in the interest of justice and thus render justice.

Solemnly affirmed at  
Chennai on this the 29<sup>th</sup> day of  
November, 2024



DEPONENT

 . Aris Balakumar  
(MS 1917/2014)  
144, KKR Gardens,  
Madhavaram - 60  
Before me,

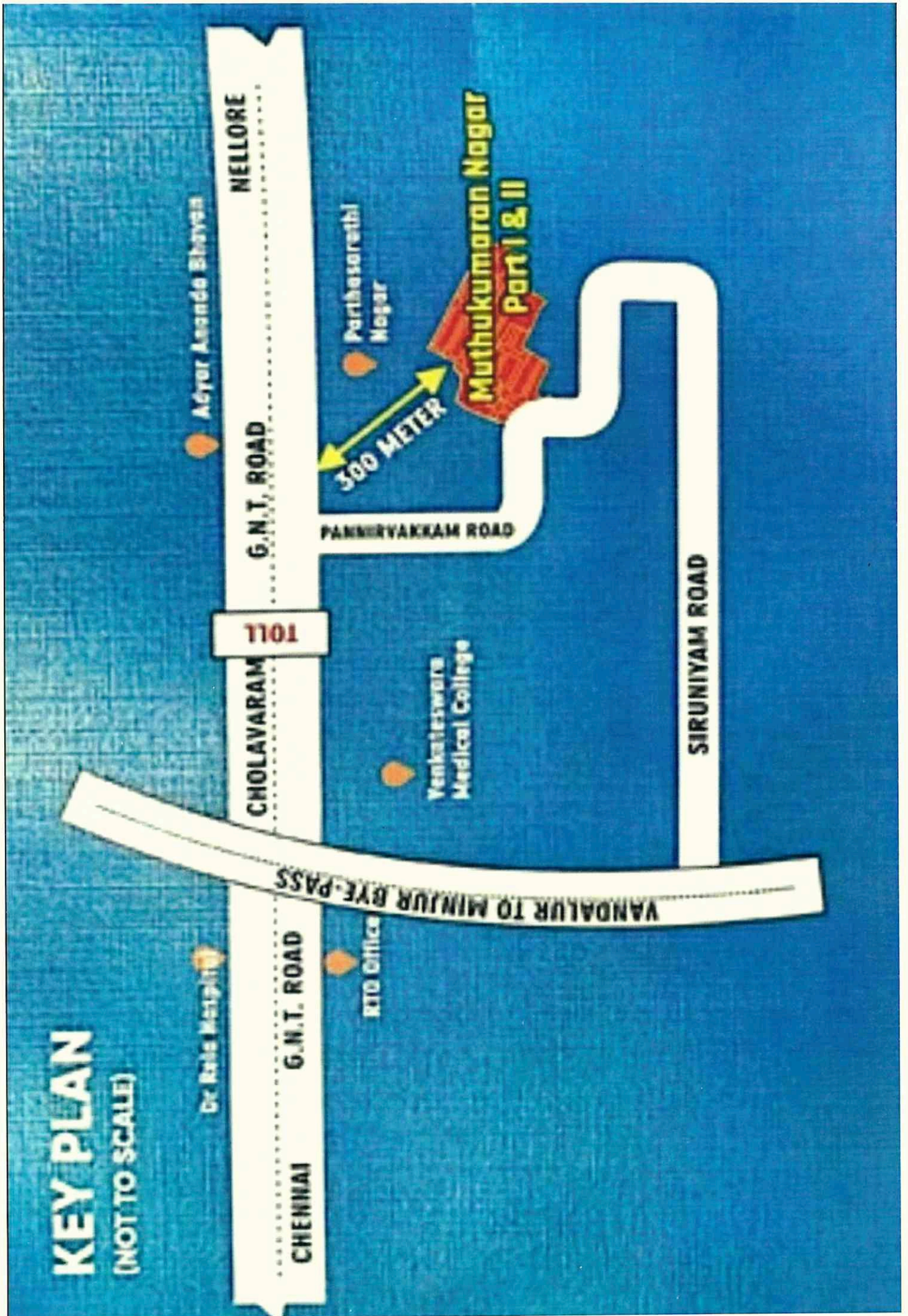
Advocate, Chennai

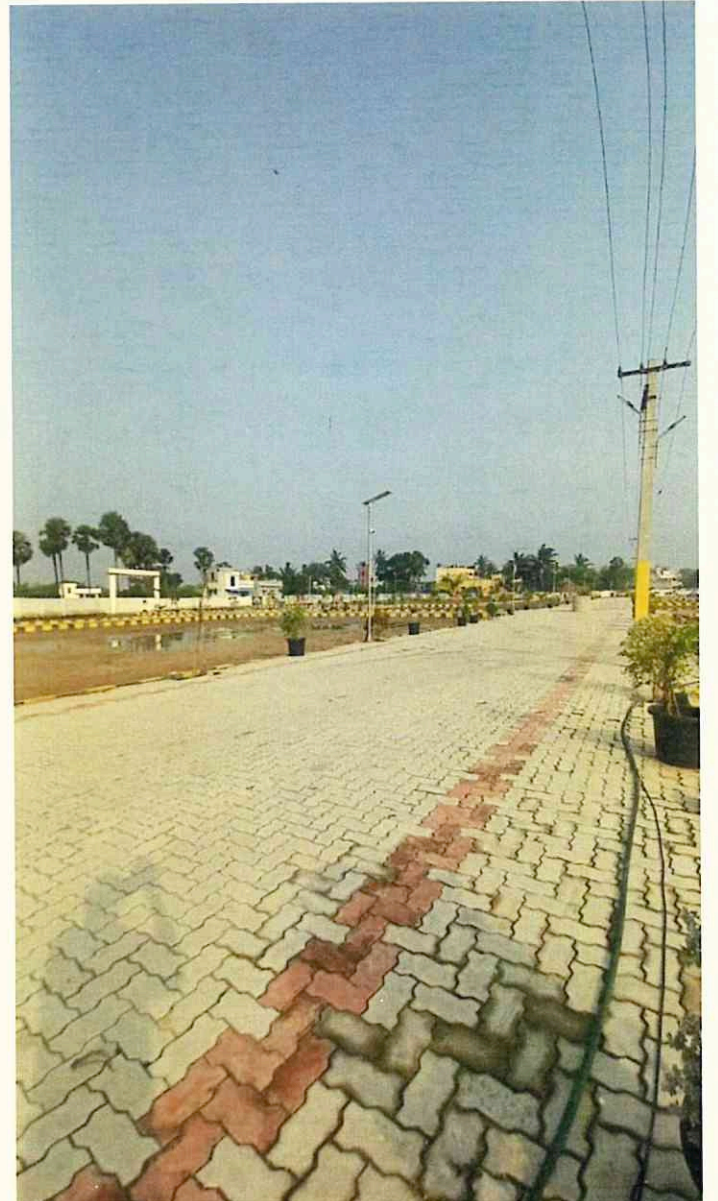
## :: TNRERA :: APPROVAL

S. No.	Project Registration No.	Name and Address of the Promoter	Project Details and Address	Approval Details	Project Completion Date	Other Details	Current Status of the Project
676	TN/02/ Layout/0676/ 2023 dated 24/02/2023	1) Thiru. A. Muthaiah, No.24/1, 1st Street, Kumaran Nagar, Sholavaram, Tiruvallur, Chennai - 600067 and 2) Thiru. M. Ramesh, No. 4/15, Siruniyam Village, Siruniyam, Tiruvallur, Chennai - 600067.	Project Name: "Muthukumaran Nagar Part-II" - Layout of house sites with Total 222 Plots including EWS Plots comprised in S.Nos.103/3, 108/2, 108/3, 108/4, 108/5, 110/1, 110/2, 110/3, 112/1, 117/2, 118/1, 118/2 of Siruniyam Village, Ponneri Taluk, Tiruvallur District.	The Senior Planner / Layout / CMDA / Chennai issued Planning Permission in PPD/LO.No. 15/ 2023 vide Letter No. Layout-1/ 10336/2022, dated 10.01.2023. Layout Permission issued by The Commissioner / Sholavaram Panchayat Union vide Letter No. 151/2023/A3, dated 19.01.2023	Completed	Promoter & Project Details-> Approval Details-> Location of Site: Latitude- 13°13'N; Longitude- 80°10'E;	Completed

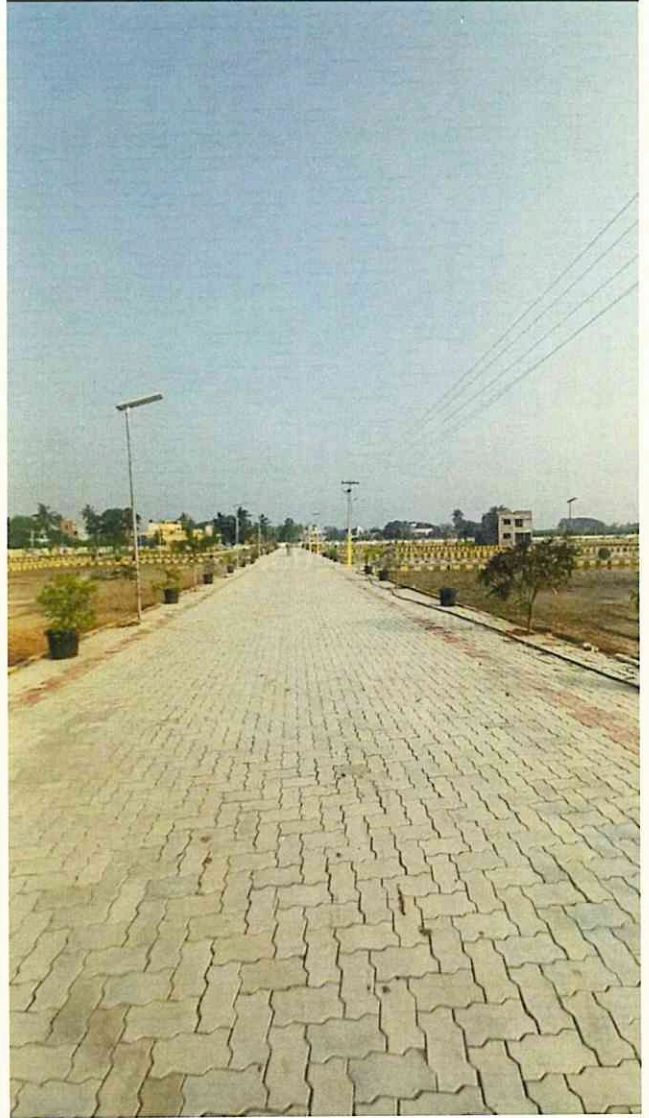
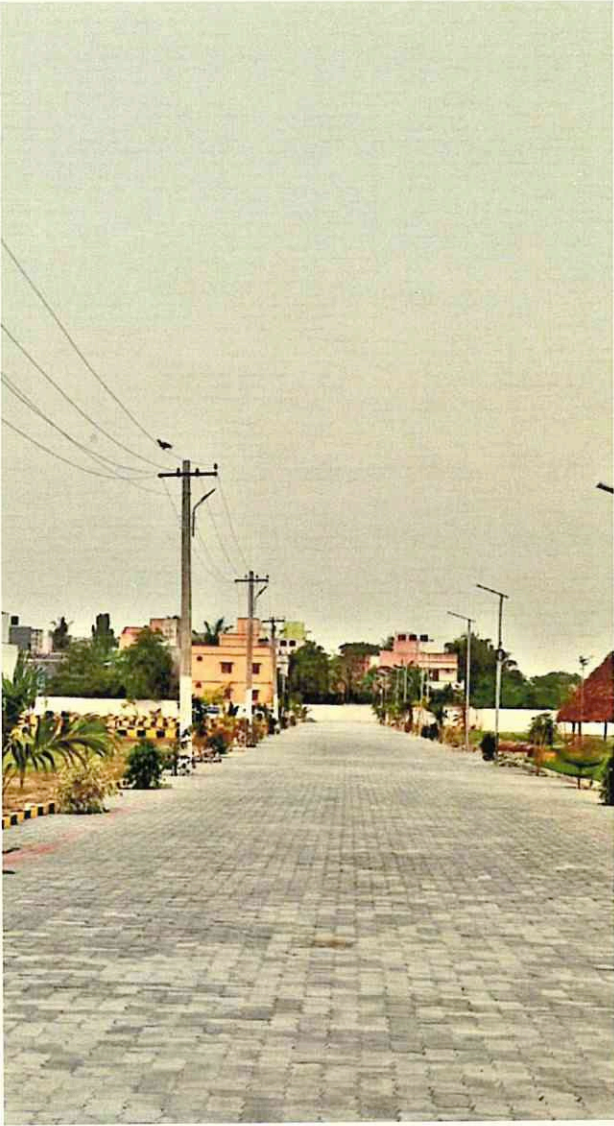


# LOCATION PLAN





PLOT IMAGES



PLOT IMAGE



PLOT IMAGE





File No.TNRERA/A3/03458/2023

**TAMIL NADU REAL ESTATE REGULATORY AUTHORITY  
REGISTRATION CERTIFICATE OF PROJECT  
FORM 'C'**

[See rule 6(1)]

This registration is granted under section 5 of The Real Estate (Regulation and Development) Act, 2016 to the following project under project registration number

**TN/02/Layout/1440/2023, dated 27.04.2023**

**Project Name: "PURVA RAAGAM"**

**Latitude: 13°3'54.03"N : Longitude: 80°2'48.82"E**

**Project Details & Address:**

Registration of Layout project with 655 residential plots + 2 No for Commercial site + 11 plots for convenient shop + 2 Shop site comprised in S.Nos.28, 29/1 & 2, 32/2, 33, 34, 35, 36, 37/1 & 2, 38, 39/1, & 2, 40, 41, 45, 47/3, 57/1, 2A, 2B, 2C, 2D, 2E, 2F, & 2G, 76/1A & 2A, 77/1A1, & 1C, 78, 80/1A & 1b, 81, 82, 83, 84, 85/2, 86, 87/1, 2B & 3B, 94/1, 2 & 3, 95/1, 96/1 & 2, 97/3, 106, 108 and 109/1A, 1B1, 1B2, 1C, 1D1 & 2A of Kilmanambedu Village, Poonamallee Taluk, Thiruvallur District. The CMDA approved the Layout PPD/LO. No.12/2023 in letter No.Layout-1/0024/2022, dated 10.01.2023. The President, Melmanambedu First Grade Panchayat, approved the layout Lr No.01/2023 dt.12.04.2023 (Resolution No.263 & 264 dt.12.04.2023)

**Applicant:**

**M/s.PURVA GOOD EARTH PROPERTIES PVT LTD.,**

No.130/1, Ulsoor Road,

Bangalore – 560 042.

**E-Mail Id: [jatin.ujjini@puravankara.com](mailto:jatin.ujjini@puravankara.com)**

This registration is granted subject to the following conditions, namely:-

- (i) The promoter shall enter into an agreement for sale with the allottees as provided in 'Annexure A' of Rule 9;
- (ii) The promoter shall comply with the provisions of the Act and the rules and regulations made there under;
- (iii) The promoter shall not contravene the provisions of any other law for the time being in force in the area where the project is being developed.
- (iv) The registration shall be valid till "**DECEMBER 2025**" unless renewed by the Real Estate Regulatory Authority in accordance with section 6 read with rule 7 of the Act;
- (v) The promoter shall comply with the provisions of the Act and the rules and regulations made there under;
- (vi) The promoter shall not contravene the provisions of any other law for the time being in force in the area where the project is being developed.
- (vii) This Registration is given based on the declaration given by you. The Registration of the Project does not amount to regularization of any violation of rules. If there is any violation/deviation to the approved plan, it is the responsibility of the Promoter to get it regularized from the competent Authority and inform this Authority.

3. If the above mentioned conditions are not fulfilled by the promoter, the regulatory authority may take necessary action against the promoter including revoking the registration granted herein, as per the Act and the rules and regulations made there under.

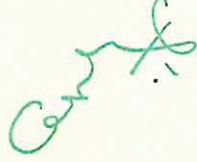
-2-


**4. Project Bank Details:**

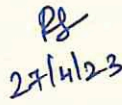
Bank Name & Branch : ICICI Bank Limited,  
Commissariat Road,  
Bangalore.  
Account No : 7777 0517 2023

Dated: 27.04.2023  
Place : Chennai-8  
Sy-19

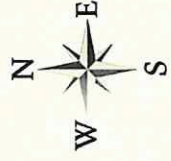
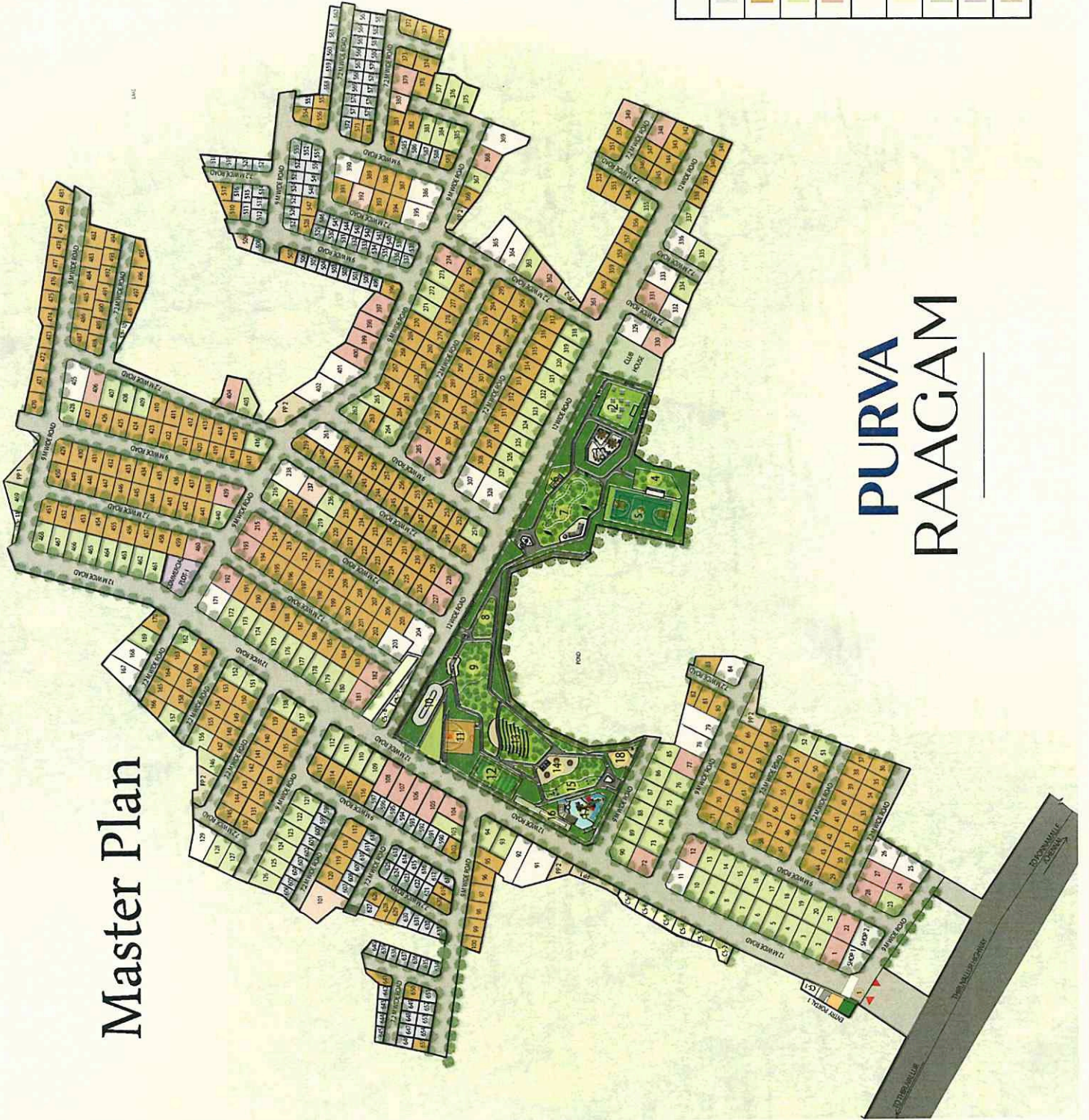
ADVERTISEMENT IN ANY FORM  
SHOULD CONTAIN RERA  
REGISTRATION NUMBER AND  
WEBSITE ADDRESS OF THIS  
AUTHORITY ([www.rera.tn.gov.in](http://www.rera.tn.gov.in))

  
Signature and seal of the Authorized Officer  
Tamil Nadu Real Estate Regulatory Authority

  
Additional Director  
(Operation),  
TNRERA Chennai-8.

  
PS  
27/4/23

# Master Plan



## Legend

- 01 Entry Portal
- 02 Party Lawn
- 03 Musical Garden
- 04 Multipurpose Garden
- 05 Multipurpose Court
- 06 WIFI Zone
- 07 Picnic Mound
- 08 Play Lawn
- 09 Mini Forest
- 10 Skating Rink
- 11 Basketball Hoop
- 12 Futsal Court
- 13 Amphitheatre Style Seating
- 14 Senior Citizen Park
- 15 Outdoor Gym
- 16 Cricket Practice Net
- 17 Children's Play Area
- 18 Pet Park

PLOT TYPE	RANGE IN SQ.FT.
TOWN HOUSE PLOT	431 - 955
VILLA PLOT	891 - 1195
BUNGALOW PLOT	1196 - 1499
MANSION PLOT	1500 - 1999
ESTATE PLOT	2000 - Above
CONVENIENCE SHOP PLOT (CS)	-
CLUBHOUSE PLOT	-
COMMERCAIL PLOT	-
OWNERS USE PLOT	-

# PURVA RAAGAM









## :: TNRERA :: APPROVAL

S. No.	Project Registration No.	Name and Address of the Promoter	Project Details and Address	Approval Details	Project Completion Date	Other Details	Current Status of the Project
1706	TN/02/ Layout/ 1706/2023 dated 16/05/ 2023	Tvl. S. Lokesh and Tmt. E. Barani, No. 1/179, Perumal Kovil Street, Sholavaram, Chennai - 600067.	Project Name: "Selvakumaran Nagar-1" - Registration of Layout house sites with 140 Plots including EWS Plots comprised in S. Nos.84, 85/1, 2A1, 89/1A, 2, 90/1, 2, 107/1 of Sothuperumbedu Village, Ponneri Taluk, Tiruvallur District.	The CMDA issued the Planning Permission PPD/ LO.No. 39/2023 in Letter No. Layout- 1/0166/2022, dated 02.02.2023. The Commissioner, Sholavaram Panchayat Union approved the Layout in Letter RC.No. 374/2023/ A3, dated 10.03. 2023. The President, Sothuperumbedu Panchayat affixing the seal in approved Layout vide Letter RC.No. Nil, dated Nil.	Completed	Promoter & Project Details-> Approval Details->	Completed

## TNRERA APPROVAL



File No: TNRERA/PLF/0302/2024

**TAMIL NADU REAL ESTATE REGULATORY AUTHORITY  
REGISTRATION CERTIFICATE OF PROJECT  
FORM 'C'  
[See rule 6(1)]**

This registration is granted under section 5 of The Real Estate (Regulation and Development) Act, 2016 to the following project under project registration number

**TN1/Layout/1170/2024 dated 14.03.2024**

**Project Name: CRYSTAL CROWN BY URBAN TREE**

**Project Details & Address:**

Layout of house sites with 151 Plots including EWS comprised in Survey Nos. 273/1, 2A, 2B, 274/7 & 8 of Kavanur Village, Kundrathur Taluk, Kundrathur Panchayat Union, Kancheepuram District. CMDA approved the IPPD/Lo. No.12/2024 in Letter No. Layout-1/0127/2023, dated 19/01/2024. The Commissioner, Kundrathur Panchayat Union, @ Padappai vide letter no. 364/2024/A3 dated: 05-02-2024 has forwarded the letter to the President, Sirukalathur Village panchayat. The President, Sirukalathur Village panchayat approved the layout in Letter No. 02/2023-24, dated 13/02/2024.

**Applicant:**

**1) Urban tree Green Homes LLP**

Rutland Gate, 5th Street,  
Nungambakkam, Thousand Lights West Village,  
Chennai - 600006

**2. This registration is granted subject to the following conditions, namely:-**

- I. The promoter shall enter into an agreement for sale with the allottees as provided in 'Annexure A' of Rule 9;
- II. The promoter shall comply with the provisions of the Act and the rules and regulations made thereunder
- III. The promoter shall not contravene the provisions of any other law for the time being in force in the area where the project is being developed.
- IV. This Registration is given based on the declaration given by you. The Registration of the project does not amount to regularization of any violation of rules. If there is any violation/deviation to the approved plan, it is the responsibility of the Promoter to get it regularized from the competent Authority and inform this Authority.

**3. If the above mentioned conditions are not fulfilled by the promoter, the regulatory authority may take necessary action against the promoter including revoking the registration granted herein, as per the Act and the rules and regulations made there under.**

Digitally Signed by  
**S Selvakumar**  
(Additional Director, TNRERA)

**Dated:**14.03.2024

**Place:** Chennai

**Signature and seal of the Authorized Officer  
Tamil Nadu Real Estate Regulatory Authority**

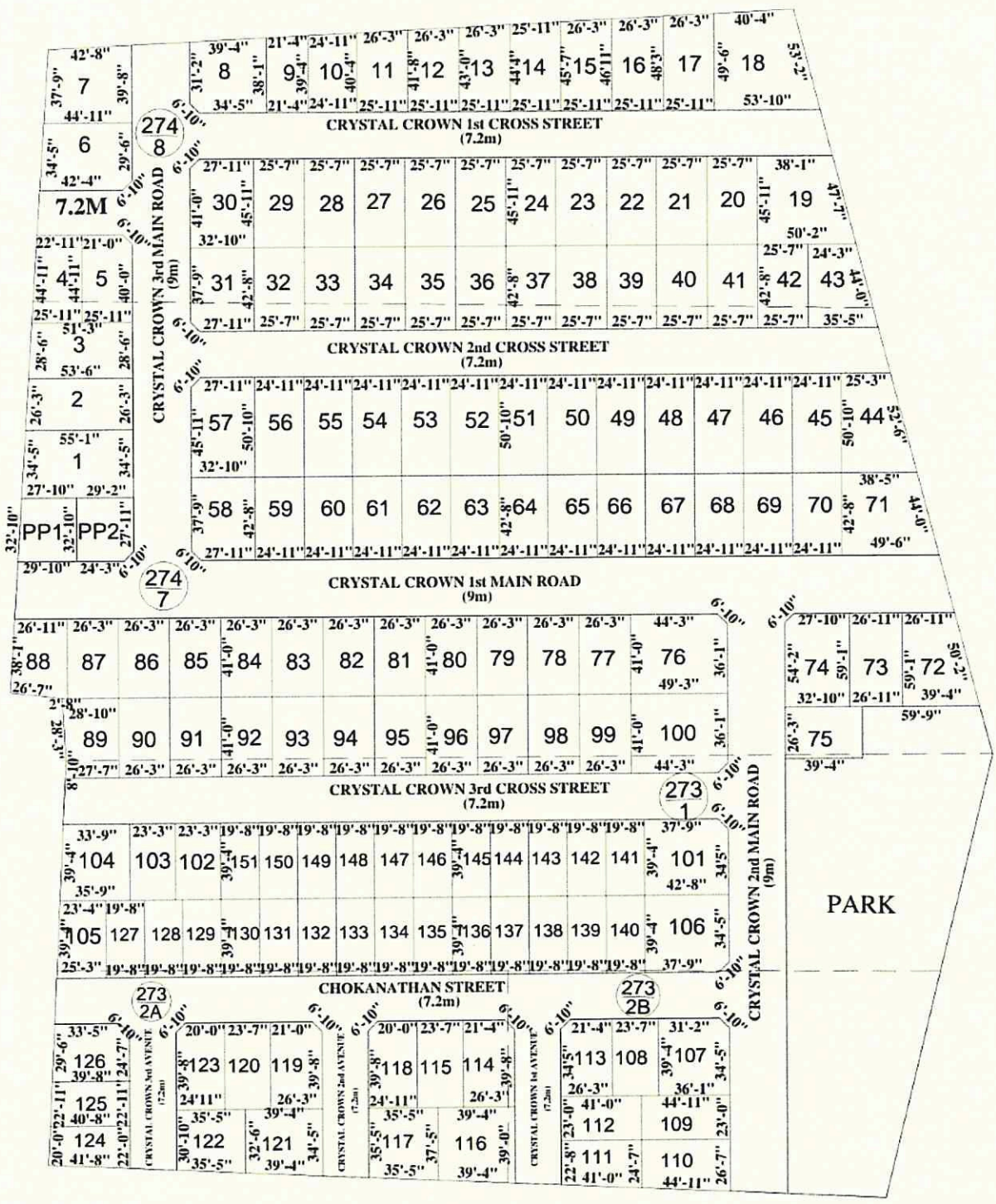
Note: Advertisement in any form should contain TNRERA Registration Number and Website address of this Authority (<https://rera.tn.gov.in>)



# LAYOUT PLAN



## CRYSTAL CROWN BY URBAN TREE







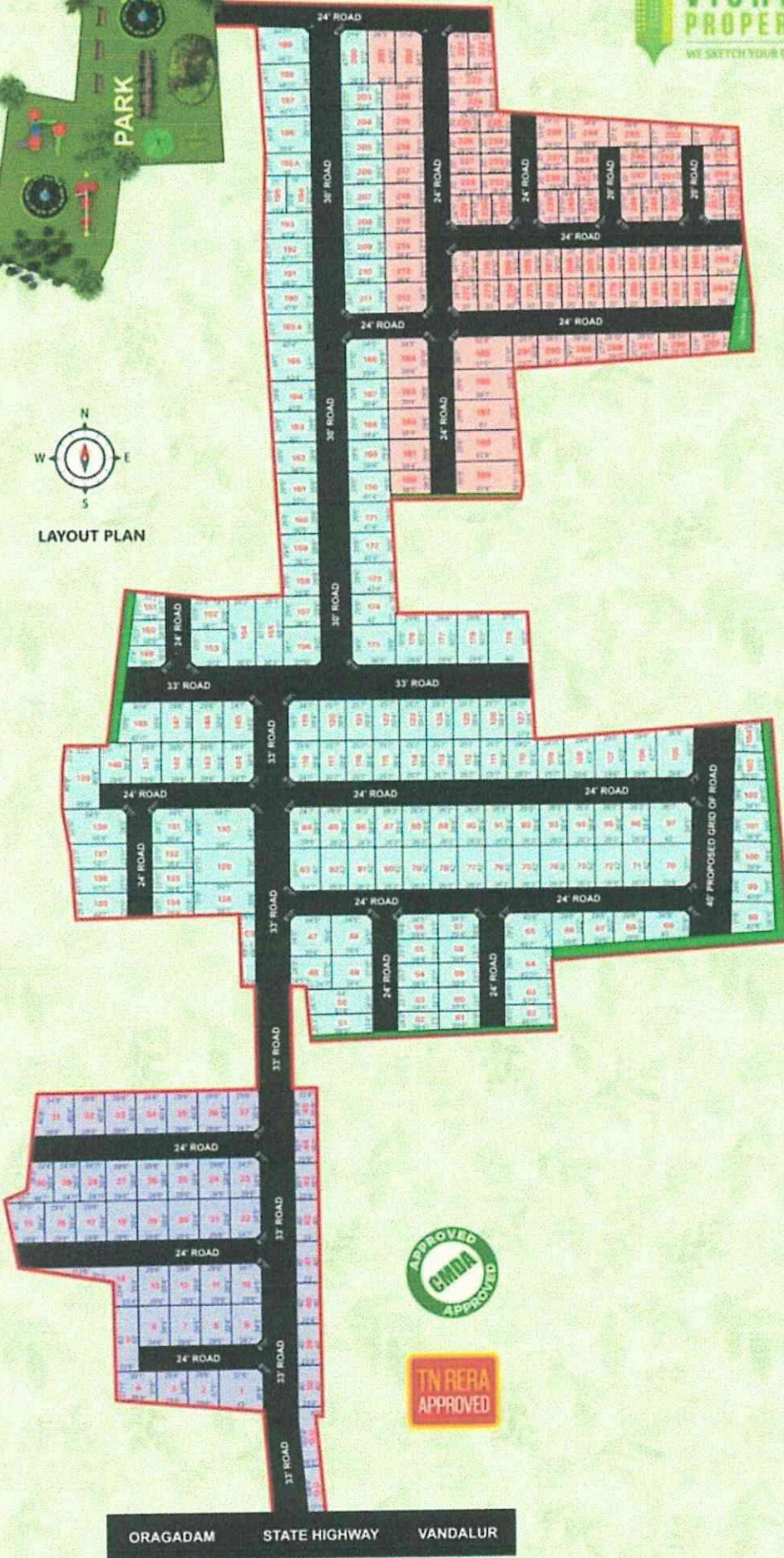




# LAYOUT PLAN



LAYOUT PLAN



### AREA STATEMENT

ELITE		PREMIUM	
PLOT	SQFT	PLOT	SQFT
1	1679	36	1192
2	1065	37	1179
3	978	38	932
4	1154	39	832
5	1445	40	926
6	1163	41	919
7	1163	42	913
8	1163	43	796
9	1150	44	789
10	1150	45	798
11	1163		
12	1163		
13	1163		
14	1650		
15	1320		
16	1163		
17	1163		
18	1163		
19	1163		
20	1163		
21	1163		
22	1150		
23	1160		
24	1163		
25	1163		
26	1163		
27	1163		
28	982		
29	982		
30	1101		
31	1606		
32	1192		
33	1192		
34	1192		
35	1192		
46	1204	82	1102
47	1538	83	1228
48	1538	84	1160
49	1253	85	1033
50	1464	86	1033
51	1465	87	1033
52	926	88	1033
53	930	89	1033
54	930	90	1033
55	930	91	1033
56	978	92	1033
57	978	93	1033
58	930	94	1033
59	930	95	1033
60	930	96	1033
61	876	97	1581
62	1200	98	1209
63	1365	99	1170
64	1348	100	1311
65	1544	101	1049
66	978	102	960
67	920	103	792
68	1147	104	776
69	1634	105	1716
70	1102	106	1371
71	1102	107	1309
72	1102	108	1247
73	1102	109	1076
74	1102	110	1150
75	1102	111	1008
76	1102	112	1008
77	1102	113	1008
78	1102	114	1008
79	1102	115	1008
80	1102	116	1008
81	1102	117	1008

PREMIUM		CLASSIC	
PLOT	SQFT	PLOT	SQFT
117	1008	180	1064
118	1150	181	1163
119	1150	182	1163
120	1008	183	1163
121	1008	184	1512
122	1008	185	1815
123	1008	186	1720
124	1008	187	1771
125	1008	188	1822
126	1008	189	2273
127	1029	201	1338
128	1821	202	1293
129	1838	212	1150
130	2212	213	943
131	1290	214	943
132	943	215	943
133	943	216	943
134	907	217	943
135	1230	218	943
136	1250	219	943
137	1795	220	943
138	1934	221	704
139	1296	222	842
140	1131	223	907
141	1163	224	929
142	1163	225	595
143	1163	226	595
144	1150	227	595
145	1150	228	595
146	1150	229	585
147	1150	230	588
148	1703	231	585
149	830	232	598
150	928	233	598
151	886	234	598
152	1114	235	584
153	1290	236	960
154	1357	237	988
155	1782	238	598
156	1380	239	644
157	1063	240	646
158	1060	241	644
159	1073	242	588
160	1086	243	588
161	1112	244	1153
162	1150	245	1013
			CS 1012

# LOCATION PLAN















**GIST OF ALL SITES ALONG WITH THE DATES OF LOCAL BODY APPROVAL**

S.NO.	NAME OF THE PROJECT AND PROMOTER DETAILS	DATE OF CMDA APPROVAL	CMDA APPROVAL NO.	DATE OF TNRERA APPROVAL	TNRERA APPROVAL NO.	DATE OF LOCAL BODY APPROVAL	LOCAL BODY APPROVAL NO.	PANCHAYAT UNION	VILLAGE	REMARKS
01.	Muthukumar Nagar Part II – 222 Plots – Thiru.A.Muthiah, No.24, 1 <sup>st</sup> Street, Kumaran Nagar, Sholavaram, Chennai - 600067	10.01.2023	15/2023	24.02.2023	TN/02/Layout/0676/2023			Sholavaram	Siruniyam	Local body approval not available
02.	Purva Ragam – 670 Plots – M/s.Purva Good Earth Properties Pvt Ltd., - No.130/1, Ulsoor Road, Bangalore – 560042	10.01.2023	12/2023	27.04.2023	TN/02/Layout/1440/2023			Poonamallee	Kilmanambedu	Have not obtained local body approval
03.	Hansa Sapphire - Hansa Estates Pvt Ltd., No 19, Wheat Crofts Road, Nungambakkam Chennai- 600 034, Chennai, Tamil Nadu, India, 600034	18.01.2023	18/2023					Greater Chennai Corporation	Thiruvottiyur	Could not be obtained
04.		20.01.2023	19/2023					Kundrathur	Palanthandalam	Could not be obtained
05.		20.01.2023	21/2023					Kundrathur	Nandambakkam	Could not be obtained
06.	Selvakumar Nagar I – 140 Plots – S.Lokesh and E Barani – No.1/179, Perumal Koil St, Sholavaram, Chennai – 600067	02.02.2023	39/2023	16.05.2023	TN/02/Layout/1706/2023			Sholavaram	Sothuperumbedu	Local body approval not available
07.	Crystal Crown – Urban Tree – Old No.8B, 5 <sup>th</sup> street, Rutland Gate, Nungambakkam, Chennai – 600 006	19.01.2024	12/2024			13.02.2024	02/23-24	Kundrathur	Kavanur	

08.	Sky City Horizon – Cloud Nine Developers and Homes – Plot No.C2, Sri Devi Avenue, Rajakilpakam, Selayur, Tambaram – Chennai 600073	19.01.2024	10/2024	15.05.2024	TN/35/Layout/2032/2024	08.04.2024	01/2024	St.Thomas Mount	Agaramthen	
09.		14.02.2024	30/2024					Poonamallee	Chembarambakkam	Project yet to be commenced
10.	Vishwak Value Homes LLP-OLD NO-113B/28A, NEW NO-18, Kakkan Street, Tambaram West, Chennai, Chengalpattu, Tamil Nadu, 600045	07.03.2024	32/2024		TN/35/Layout/1718/2024	04.04.2024	1/2024/2025	Kattankolathur	Vandalur	



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**Serving of Additional Affidavit in O.A. No.276 of 2024 before Hon'ble NGT (SZ)**

1 message

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**Office - KNS Law Chambers** <office@knslawchambers.com>

1 December 2024 at 18:45

To: ceocmda@tn.gov.in, ctcpn@tn.gov.in, grievance@tnpcb.gov.in, commissioner@chennaicorporation.gov.in

Dear Sir/Madam,

Please find attached the copy of the Additional Affidavit to be filed by the Applicant in O.A. No.276 of 2024 before the Hon'ble National Green Tribunal (SZ). Kindly acknowledge the receipt of the same.

 OA:276:2024.pdf

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Regards,

KNS Law Chambers.

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